

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**COMPANY APPEAL (AT) NO. 396 OF 2018**

**IN THE MATTER OF:**

Sohan Singh Aujla & Anr. ...Appellants

Versus

Haveli Restaurant & Resorts Ltd. & Ors. ...Respondents

**Present:**

**For Appellants: Mr. Kunal Tandon and Ms. Niti Jain,  
Advocates.**

**For Respondents: Mr. Saurabh Kalia and Mr. Rahul Ahuja,  
Advocates for Respondent No.2.**

**ORDER**

**30.11.2018** Admittedly, the shares were transferred in the year 2011 and the Company Petition under Section 59 was filed in the year 2018. For the said reason, the National Company Law Tribunal, Chandigarh Bench (Tribunal) dismissed the petition on the ground of limitation.

Learned Counsel for the Appellants submits that the Appellants came to know about the illegal transfer of the shares through someone else in September 2015, but we do not agree with such submission as there is nothing on record to suggest the date on which the Appellants came to know and the source of knowledge. In absence of any merit, the Appeal is dismissed. I.A. No.1877 of 2018 stands disposed of.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*ash/uk*